

Regarding pension disparities which he mentioned, I may point out that the concept of pension is well known to the House and therefore to come back to the question whether a Subedar Major now is getting more than a General who retired 50 years back, would be rather unfair.

But Government have taken certain positive steps from time to time like dearness allowance, they have raised the minimum pension to Rs. 160.—and the minimum disparity is less than Rs. 24 after this step. It is our constant endeavour to see that disparities and anomalies are removed, of course, hundred per cent disparity may not be removed, but as far as the pension is concerned, it is our constant endeavour and shall be the constant endeavour to reduce the gap as far as possible.

Another point which the Hon. Member, Shri Rajesh Kumar Singh had raised, was about the reservation in posts A and B and why there was reservation only in category C and D posts. This is a Central Government guideline for all types of people; the reservation is only for category C and D posts. Posts in category A and B are filled with central competition, but there is nothing to debar people having the age, and in certain cases there are some concessions given to ex-servicemen and serving people like age relation etc. to appear in these examinations, and if they pass through, they are entitled to join these posts.

Another point which was made by Shri Vridhi Chander Jain was that ex-servicemen should be given land in Rajasthan Canal area. On that we would seek his help. We have formed the task force within the Ministry of Defence to take up this question with the Rajasthan Government, who had assured us fifty thousand bighas of land for ex-servicemen of Rajasthan area to be resettled along the Rajasthan Canal. We have formed the task

force which by the 31st December is supposed to go and liaise with the Rajasthan Government, so that ex-servicemen could be settled there. Now, the land should not be at the tail end of the Canal; that would not be a happy thing, they may not get water there. I would be grateful to the Hon. Members, Shri Rajesh Pilot, and Shri Vridhi Chander Jain to help us in getting good land near the Canal for the ex-servicemen.

Before I conclude, I would like to re-emphasise the Government's commitment to the welfare of ex-servicemen, the resettlement and rehabilitation of ex-servicemen, because this has a direct impact on the morale of the fighting soldiers, as well as recruitment. Therefore, the Government policy and its commitment right from the recruitment to retirement remains for the welfare of these people.

MR. DEPUTY-SPEAKER : Today in the Calling Attention, we have dealt with this problem only.

13.38 hrs.

ELECTION TO COMMITTEE

Committee on Official Language

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR) :
I beg to move :

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the committee on

Official Language vice Shri Krishna Chandra Pandey resigned from the Committee."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the member of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Krishna Chandra Pandey resigned from the Committee."

The motion was adopted.

13.39 hrs.

The Lok Sabha adjourned for Lunch till forty minutes past Fourteen of the Clock.

The Lok Sabha Reassembled, after Lunch at forty-seven minutes past Fourteen of the clock

[SHRI F.H. MOHSIN in the Chair]

MATTERS UNDER RULE 377

MR. CHAIRMAN : We now take up matters under rule 377. Shri B. D. Singh.

(1) Irregularities in the Examinations conducted by Railway Service Commission, Allahabad

श्री बी० डी० सिंह (फूलपुर) : सभापति महोदय, मैं माननीय रेल मंत्री का ध्यान गत 27 नवम्बर को रेल सेवा आयोग इलाहाबाद द्वारा आयोजित परीक्षाओं में व्यापक रूप से हुई कथित अव्यवस्थाओं की

ओर आकर्षित करना चाहता हूँ। इन अव्यवस्थाओं के कारण हजारों अभ्यर्थी परीक्षाओं में सम्मिलित होने से वंचित रह गये। कई परीक्षा केन्द्रों पर तो उच्च-अभ्यर्थियों पर पुलिस द्वारा लाठी चार्ज भी किया गया, जिससे बहुत सारे अभ्यर्थी घायल हो गये। विभिन्न केन्द्रों पर हजारों की संख्या में परीक्षार्थियों को परीक्षा केन्द्रों से बाहर कर दिया गया। वाराणसी में पश्चिम बंगाल से आये लगभग पांच हजार परीक्षार्थियों को परीक्षा में सम्मिलित होने से रोका गया। इसी प्रकार अन्य स्थानों से आये हजारों परीक्षार्थियों को परीक्षा में सम्मिलित होने से वंचित किया गया। समाचार है कि प्रश्न पत्र भी परीक्षा से एक दिन पहले बाउट हो गया था। इस प्रकार के उपद्रव इलाहाबाद, लखनऊ, वाराणसी, अलीगढ़, कानपुर आदि सभी नगरों के लगभग सभी परीक्षा केन्द्रों पर हुई। इन अव्यवस्थाओं से स्पष्ट होता है कि आयोग की आंतरिक एवं बाह्य व्यवस्था किस प्रकार से पंगु हो गई है। कहा जाता है कि आयोग ने कई हजार ऐसे परीक्षार्थियों को भी प्रवेश पत्र भेज दिये जो निरस्त की गयी परीक्षा में अनुपस्थित थे, परन्तु उनके अनुक्रमिक परीक्षा केन्द्रों पर नहीं भेजे गये। इससे बाहिर होता है कि आयोग में कितने अनुत्तरदायित्वपूर्ण तरीके से कार्य होता है।

अतएव माननीय रेल मंत्री से निवेदन है कि रेल सेवा आयोग, इलाहाबाद, की समस्त कार्य प्रणाली तथा गत परीक्षाओं में हुई व्यापक अव्यवस्थाओं की उच्च-स्तरीय जांच कराये। अव्यवस्था से सम्बन्धित अधिकारियों के विरुद्ध कठोर कार्रवाही की जाये तथा वाजिव अभ्यर्थियों को, जो परीक्षा में सम्मिलित होने से वंचित रह गये